

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) No. 03 of 2021

**(Arising out of Order dated 22.1.2021 passed in C.A.No.6 of 2021 in C.P. No.393 of
2021 the Hon'ble National Company Law Tribunal, Chennai)**

In the matter of:

V.G.Selvaraj

....Appellants

**Son of Late Gnana Thiraviya Nadar,
131, Sunrise Avenue, Akkarai,
Chennai 600 119.**

2. Mr.v.G.S.Vinodh Raj

**Son of V.G.Selvaraj
11, 3rd Drive, Seacliff Conclave,
Akkarai, Chennai 600 119.**

3. Mr.V.G.S.Bharath Raj

**Son of V.G.Selvaraj
131, Sunrise Avenue, Akkarai,
Chennai 600 119.**

V.

VGP Housing Pvt.Ltd.

**Having its registered office at
No.6, Dharmaraja Koil Street,
Saidapet, Chennai 600 015.**

.....Respondents

2. Mr.VGP Babudas

**No.52, V.G.Paneerdas Salai,
VGP House, Saidapet, Chennai 600 015.**

3. Mr.VGP Ravidas

**No.52, V.G.Paneerdas Salai,
VGP House, Saidapet, Chennai 600 015.**

4. Mr.VGP Ravidas

**No.52, V.G.Paneerdas Salai,
VGP House, Saidapet, Chennai 600 015.**

5. Mr.V.G.Santhosam

**Son of Late Gnana Thiraviya nadir,
Chairman of VGP Housing limited,**

**Residing at 52, V G Paneerdas Salai,
Saidapet, Chennai 600 015.**

**6. Mr.V G S Rajesh
Son of Mr. V G Santhosam
Residing at AM-65, 14th Main Road,
Shanti Colony, Anna Nagar,
Chennai 600 040.**

**7. M/s VGP Golden Beach Resorts Pvt.Ltd.
Having its registered office at
No.6, Dharmaraja Koil Street,
Saidapet, Chennai 600 015
Represented by its Director
Mr.V.G.P. Rajadas**

**8. M/s VGP Marine Kingdom Pvt.Ltd.
Having its registered office at
No.6, Dharmaraja Koil Street,
Saidapet, Chennai 600 015
Represented by its Director
Mr.V.G.P. Ravidas**

Present:

For Appellants : Mr.Jayant Mehta, Advocate

**For Respondents
No.1 to 4 : Mr.T.K. Bhaskar , Advocate**

**For Respondents
No.5 and 8 : Mr.Sanjeev Kumar, Advocate**

ORDER

(VIRTUAL MODE)

Heard the Learned Counsel for the Appellants.

2. The Learned Counsel Mr.T.K.Bhaskar, appears for Respondents No.1 to 4, seeks time to file 'vakalath' and to file Reply/Response/Counter and accordingly is permitted to file Reply/Response/Counter of

Respondents No.1 to 4 within two weeks from Today. The Learned Counsel for the Respondents No.1 to 4 is required to serve the copy of the Reply/Response/Counter of the Respondents No.1 to 4 to the Learned Counsel for the Appellant five days before the next date of hearing. It is open to the Appellants to file 'Rejoinder' within four days thereafter.

3. In respect of other Respondents No.5 and 8, Learned Counsel Mr.Sanjeev Kumar appears and prays time for 'vakalath' and to file Reply/Response/Counter of the Respondents No.5 and 8 and he is permitted to file Reply/Response/Counter of Respondents No.5 and 8 within two weeks from Today. It is lucidly made quite clear that the Learned Counsel for Respondents 5 and 8 is required to serve the copy of the Reply/Response/Counter to the Learned Counsel for the Appellant, as well as the Learned Counsel for Respondents No. 1 to 4, five days before the next date of hearing. In respect of Respondents No.6 and 7, notice is ordered returnable by 3rd March, 2021.

4. Let the Requisite along with Process Fee be filed within three days from Today before the Office of the Registry. The Learned Counsel for the Appellants shall provide the Mobile Numbers and e-mail addresses of the Respondents to the Office of the Registry. In the event of the Appellant's' furnishing the e-mail addresses of the Respondents, then in that mode also, notice shall be served.

5. Office of the Registry is directed to List the matter on 3rd March, 2021.

***[Justice Venugopal M]
Member (Judicial)***

***[Balvinder Singh]
Member (Technical)***

**11.02.2021
HR**